NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/212/KOB/2024 in CP(IBC)/56/KOB/2022
SECTION	SEC. 53 (1) (a) IBC.
NAME OF PARTIES	DILEEP K P (RP) IN THE MATTER OF SREE SANKARA COMMUNITY FOR AYURVEDA CONSCIOUSENESS LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	DILEEP K P (RP).
RESPONDENTS ADVOCATE/ PROFESSIONAL	

22 May 2024

O R D E R

IA(IBC)/212/KOB/2024 in CP(IBC)/56/KOB/2022

This is an IA bearing No. 212/KOB/2024 filed by the Resolution Professional under Section 53(1)(a) of IBC, 2016 seeking payment of the unpaid CIRP cost.

Learned Authorised representative, Mr. N R Krishnan Unni appears physically on behalf of the RP. Learned RP, Mr. Dileep K P appears through virtual mode and submits that the Committee of Creditors has decided to seek necessary approval of this Tribunal for Liquidation of the Corporate Debtor by way of a separate IA, Viz., IA(IBC) (LIQ.)/2/KOB/2024. In the said IA, the present RP, Viz., Mr. Dileep K P have been proposed to act as the Liquidator in the event the liquidation order is passed. Consequently, he further submits that the unpaid CIRP cost shall be recovered from the sale of assets of the Corporate Debtor and while discharging the duties of the Liquidator, the liquidator will have the first right to recover the CIRP cost over and above the other creditors. In view of the above submissions and also taking note that Mr. Dileep KP is proposed to act as the Liquidator in IA(IBC) (LIQ.)/2/KOB/2024, which is heard and Reserved for Orders today, the present IA bearing No. 212/KOB/2024 is **disposed of**.

IA(IBC) (LIQ.)/2/KOB/2024 in CP(IBC)/56/KOB/2022

Matter heard for a considerable time and **reserved for orders.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**